

### Illegals and Corruptions

7780. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the news published under the caption "Rail Officer" *Lota Kambal Tak Harap Liya Hai* in the Hirawal, a Dhanbad-based Weekly dated the 6th January, 1981; and

(b) if so, the details of the matters concerning the gross illegalities and corruptions and the action taken by Government against the specific allegations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) A statement is attached.

### Statement

Particulars of allegations made in the news item	Results of investigation
1. On 3-11-80, 80 fish plates of the lvalue of Rs. 800/- got stolen of which neither any record has been kept nor the theft reported to the authorities.	No incidence of theft of any fish plates on 3-11-80 came to the notice of authorities. Nevertheless, a theft of 40 No. of fish plates took place in the night of 2/3-11-78. The value of these 40 No. of fish plates was also Rs. 800. The PWI/C/Gomoh advised all concerned of this theft and the matter was reported vide his No. 5/6/77-78, dated 5-11-78.
2. Sh. A. J. Daniel who was transferred six months ago did not return one blanket, 5 torch cells, 2 VIP brief-cases, one calculating machine and one torch which were issued to him on loan.	Sh. Daniel was issued two blankets, 3 torch cells, 2 brief-cases, one calculating machine and one torch. He returned all these articles on 20-12-80 except the 2 blankets. As Sh. Daniel has sought voluntary retirement from the Govt. service, cost of the articles not returned by the Officer, will be realised from his dues.
3. S/Sh. Gandu and Muslim Khan, Khalasis are being utilised for the domestic purposes in the house of Sh. Daniel, DEN. These khalasis mark their attendance in the office of IOW.	There is no khalasi of the name Gandu working in the Unit of IOW/C/Dhanbad. And so far as Sh. Muslim Khan is concerned, enquiries revealed that he is not working at Sh. Daniel's house but doing his official duties.
4. Steno of Shri Daniel did not return the two locks on his transfer.	Locks were returned by the Steno to the stores on 20-12-80.
5. Sh. A.P. Sinha, Office Supdt. was issued a carpet on 3-8-78 which he did not return.	The carpet was issued to Sh. Sinha on 5-8-78 and the same was returned by him on 14-8-78.
6. Voucher of a bucket which was issued to the IOW on 12-1-72, was issued after 3 years on 1-2-75.	The bucket was issued to the IOW/C/Dhanbad vide issue note No. DEN/C/285, dated 10-1-72 (S. No. 256141). This was entered in the ledger on 12-1-72 where the date of the Voucher has been wrongly shown as of 1-2-75.
Also six new buckets were obtained in the store, of which three were replaced by the old ones and the other three have markings of E.I.R. in place of E.R.	Six new buckets were received and distributed to the gangs and old ones collected by the P.W.I. Out of the 6 old buckets available with the PWI only one is marked EIR and such buckets were issued in Dhanbad Division in the past

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7. Although, Shri A. P. Sinha, O. S. was on leave w.e.f. 12.2.80 to 29.2.80, he got card pass No. 009145 on 14.2.80. It is said that he used this pass many times for going to Calcutta. Shri Daniel, DEN also accompanied him.
8. It is said that Shri Badri Thakur, IOW's Khalasi used to work on Sh. Sinha's Tea-Shop. It was only when other Khalasis protested that he was brought back to his official work.
- No card pass bearing No. 009145 was ever issued by GM/ER to the Dhanbad Distt.
- Shri A. P. Sinha, O.S. does not own any Tea-Shop. The allegation is, therefore, baseless.

#### Central Government Health Scheme Facilities to Public

7781. SHRI K. PRADHANI: Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

(a) the facilities which the Central Government Health Scheme dispensaries are providing to the Members of the Public;

(b) whether Government have received representations regarding the willingness of public to avail of the facilities of Central Government Health Scheme on payment; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Central Government Health Scheme facilities have been provided to general public residing in the area in 14 dispensaries.

(b) Yes.

(c) The facilities in the 14 dispensaries have been provided as these areas are predominantly Government colonies and medical facilities from private practitioners are not sufficiently available. There is no proposal at present to provide Central Government Health Scheme facilities to general public in other dispensaries.

#### Private Buses in Delhi

7782. SHRI K. MALLANNA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that a number of buses and mini buses particularly other than Delhi Transport Corporation are not in satisfactory running condition;

(b) whether Government are aware that a number of outsiders coming to visit Delhi, some time face difficulties as they are not properly guided by the conductors of these buses and compelled to get down at unknown places; and

(c) whether Government propose to check such buses and allow them only to function if maintained properly while on routes?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (c). It is not true that number of private buses are not in a satisfactory running condition. Under the Delhi Motor Vehicles Rules, 1940, all the vehicles which are brought for registration are inspected by the Board of Inspection of the Directorate of Transport, Delhi Administration and new vehicles are given first fitness certificate for two years. The old vehicles within five years of registration are given fitness for one year and vehicles